

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CRIMINAL) NO. 354/2025

SAM HIGGINBOTTOM EDUCATIONAL AND CHARITABLE SOCIETY & ANR. PETITIONERS

VERSUS

STATE OF U.P & ORS.

RESPONDENT(S)

IA No. 219493/2025 - EXEMPTION FROM FILING O.T.

Date : 04-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Siddhartha Dave, Sr. Adv.  
Ms. Pallavi Sharma, AOR  
Ms. Jemtiben A.O, Adv.  
Mr. Prabhat Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following  
O R D E R

1. We are not inclined to entertain this petition filed under Article 32 of the Constitution of India. The Writ Petition is, accordingly, dismissed, relegating the petitioners to the remedy available before the jurisdictional High Court.

2. Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)  
AR-CUM-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR